

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.45565/2024

(Arising out of impugned final judgment and order dated 17-01-2024 in CRLP No. 12347/2023 passed by the High Court of Karnataka at Bengaluru)

UNION OF INDIA

Petitioner(s)

VERSUS

SHEKAPPA & ANR.

Respondent(s)

(With IA No.238106/2024-CONDONATION OF DELAY IN FILING)

Date : 25-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Rajkumar Bahakar Thakare, ASG
Mr. Gurmeet Singh Makker, AOR
Ms. Sansriti Pathak, Adv.
Ms. Chinmayee Chandra, Adv.
Mr. Raman Yadav, Adv.
Mr. Nachiketa Joshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Delay condoned.
- 2 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 3 The Special Leave Petition is accordingly dismissed.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar